

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
STARRED QUESTION NO. *280**

TO BE ANSWERED ON THE 26TH MARCH, 2025/ CHAITRA 5, 1947 (SAKA)

IPS CADRE REVIEW IN TELANGANA

***280 SHRI ANIL KUMAR YADAV MANDADI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken any action on the proposal sent by the State Government of Telangana regarding the review of IPS cadre;

(b) if so, the details thereof;

(c) if no action is taken on the proposal of the State Government, the reasons therefor;

(d) whether Government has fixed any time frame by which it will take decision on the proposal sent by the State Government regarding the review of IPS cadre;

(e) if so, the details thereof; and

(f) if not, reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE RAJYA SABHA STARRED QUESTION NO *280 DUE FOR ANSWER ON 26.03.2025 REGARDING IPS CADRE REVIEW IN TELANGANA

(a) to (f): As per Rule 4(2) of the Indian Police Service (Cadre) Rule, 1954, the Central Government shall, ordinarily at the interval of every five years, re-examine the strength and composition of each such cadre in consultation with the State Government concerned and may make such alterations therein as it deems fit.

This Ministry has received a proposal from Government of Telangana regarding the review of the Indian Police Service in Telangana Cadre. The proposal is under consideration in consultation with various stake holders.

Cadre Review is an extensive exercise considering several factors; such as; manpower projection, scientific recruitment planning, encadrement / decadrement of various posts etc. It requires consultation with various stakeholders. Further, it is a continuous process and it is not feasible to prescribe any definite time-frame.
